

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO. 350 OF 1991.**

~~TXN NO.~~

**DATE OF DECISION** 17-11-1995

G. Rangnathan, **Petitioner**

Mr. N.S. Shevde, **Advocate for the Petitioner (s)**

**Versus**

Union of India & Ors. **Respondents**

Mr. Akil Kureshi, **Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr. V. Radhakrishnan, Admn. Member.**

**The Hon'ble Mr.**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N<sup>o</sup>

G. Rangnathan,  
8, Sanchar Quarters,  
Near Law Garden,  
Ellisbridge, Ahmedabad.

serving as Accounts Officer(J)  
Vagijya Bhavan,  
B/h Abad Dairy,  
Kankaria Road, Ahmedabad. .... Applicant.

(Advocate: Mr. N.S. Shevde)

Versus.

1. Union of India,  
(Notice to be served through  
The Secretary, Ministry of  
Telecommunication, New Delhi).

2. General Manager,  
Telecom District,  
Ram Nivas Building,  
Khanpur, Ahmedabad. .... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 350/1991

Date: 17.11.1995.

Per: Hon'ble Mr. V.Radhakrishnan, Admn. Member.

Neither the applicant nor his advocate  
are present. Dismissed for default.

  
(V. Radhakrishnan)  
Member(A)

vtc.